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OPEN COURT
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.816 of 2006.

ALLAHABAD THIS THE 4TH DAY OF AUGUST 2006.

HON'BLE MR. JUSTICE KHEM KARAN, V.C.

Madhusudan Singh son of late Sri Goverdhan Singh, resident of 239/1 Bakshi Kalan, Daraganj, District Allahabad.

.....Applicant.

(By Advocate : Sri J.K.N. Mishra)

Versus.

1. Union of India through its Secretary Ministry of Finance Department Central Excise & Custom Government of India, New Delhi.
2. The Chief Commissioner, Customs and Central Excise, Zone Lucknow.
3. Commissioner of Customs (Preventive) Hall NO.35th Floor, Kendriya Bhawan, Sector-H, Aliganj, Lucknow.
4. The Joint Commissioner (P&V), Customs Headquarter Hall NO.5th Kendriya Bhawan, Sector-H, Aligarh, Lucknow.
5. The Joint Commissioner (P&V) Central Excise, Customs & Service Tax Commissionerate, Allahabad.

.....Respondents

ORDER

Heard Sri J.K.N Mishra counsel for the applicant on this O.A.

2. The applicant is employed as Sepoy in the Department of Central Excise. He was earlier transferred vide order dated 13.6.2006 from CEX, Allahabad to M.P.P Kushinagar. Against which he filed O.A. NO.691/06 before this Tribunal that O.A. was finally disposed of vide order dated 6.7.2006. Copy of that order is annexed to this O.A. The Tribunal provided that the applicant may

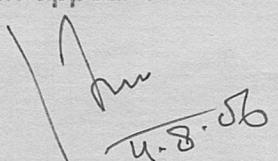
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put his grievance/problems before the respondent NO.3 and respondent No.3 shall dispose of the same by passing a speaking order. Now by impugned order dated 21.7.2006, the Authority has disposed of the representation of the applicant. Aggrieved of which, this O.A. has been filed.

3. After perusing the order dated 27.7.2006 and hearing of learned counsel for the applicant, the Tribunal of the view that this O.A. is ^{not} worth admission. The Authority has given reasons for not accepting his request and the Tribunal is not sitting in appeal over order so this O.A. is not admitted and is dismissed.


Vice-Chairman

Manish/-